

HIGH COURT FOR THE STATE OF TELANGANA :: AT HYDERABAD

ROC No.423/SO/2021

Date: 26.03.2021

CIRCULAR NO.7/2021

Sub: High Court for the State of Telangana – Representation of the President, Telangana Judges' Association – Request for grant of (5) Five Special Casual Leaves to Women Judges on the lines of Telangana State Government employees and Jharkhand State Judiciary, apart from the regular leaves – Considered and accorded Permission - Reg.

Ref:1) Representation dated 23.02.2021 of the President, Telangana Judges' Association, State of Telangana.
2) G.O.Ms.No.142, Finance (HRM-III) Department, dt.01.09.2018

The High Court having considered the representation of the President, Telangana Judges' Association, State of Telangana for grant of (5) Five Special Casual Leaves to Women Judges is pleased to accord permission to the Women Judges working in the State Judicial Services to avail (5) Five Special Casual Leaves in addition to regular 15 casual leaves on par with Women employees working in the High Court and Subordinate Courts in the State.


REGISTRAR GENERAL
26.03.21

To

1. The P.Ss to all the Hon'ble Judges (with a request to place the same before the Hon'ble Judges, for their Lordship's kind perusal)
2. All the Registrars, High Court for the State of Telangana.
3. The all the Unit Heads in the State.
(With a request to communicate the circular instructions to all the Presiding Officers working in their unit and for compliance.)
4. The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
5. The Director (FAC), Mediation and Arbitration Centre, High Court for the State of Telangana.
6. The Secretary, High Court Legal Services Committee, Hyderabad.
7. The Director, Telangana State Judicial Academy, Secunderabad.
8. The Section Officer, B.Spl. Section, High Court for the State of Telangana (for information and necessary action).
9. The President, Telangana Judges' Association, State of Telangana.